

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 458/MP/2026

Subject : Petition under Section 79 of the Electricity Act read with Regulation 19, 57 and 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 (as amended) seeking extension of time for injection of infirm power in respect of 5 Wind Turbine Generators aggregating to 10.5 MW forming part of the Petitioners' 180 MW ISTS-connected Kanakagiribad Wind Power Project at Koppal, Karnataka under SECI Wind Tranche-XI, together with condonation /relaxation of the timeline for approaching this Commission under the proviso to Regulation 19(3).

Petitioner : Sembcorp Green Infra Limited (SGIL)

Respondents : Southern Regional Load Despatch Centre (SRLDC) and Ors.

Date of Hearing : **09.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, SGIL
Shri Yashaswi Kant, Advocate, SGIL
Ms. Priyanka Vyas, Advocate, SGIL
Shri Ali Ahmed Chaudhary, Advocate, SGIL
Shri Shubham Arya, Advocate, CTUIL
Ms. Harsha Parakh, Advocate, CTUIL
Ms. Himani Dutta, SRLDC

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, seeking extension of time for injection of infirm power in respect of 5 Wind Turbine Generators aggregating to 10.5 MW, forming part of the Petitioners' 180 MW ISTS-connected Kanakagiribad Wind Power Project at Koppal, Karnataka under SECI Wind Tranche-XI, together with condonation/ relaxation of the timeline for approaching this Commission under the proviso to Regulation 19(3) of the Grid Code, 2023. Learned counsel submitted that the delay in completing the trial run of the balance 10.5 MW (5 WTGs) was due to the collapse of five (5) transmission towers and the bending of one (1) tower due to adverse weather conditions. Learned counsel submitted that similar extensions have been granted by the Commission vide orders dated 23.03.2026 in Petition No. 34/MP/2026 (TEQ Green Power XI Pvt. Ltd. v. WRLDC) and 14.11.2025 in Petition No.854/MP/2025 (NTPC Renewable Energy Ltd.



v. WRLDC and Ors.). The learned counsel further sought liberty to file a brief note of submissions and requested that the matter be reserved for orders.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission permitted the Petitioner to file its note of arguments within a week. The Petitioner was directed to submit justification for seeking a four-month extension along with its note of arguments

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)